

Intimation by Pension Fund of investment under Schedule V [Table: Sl. No. 7] (within one month from the end of the quarter ending on 30th June, 30th September, 31st December and 31st March of the financial year)

Part A: Particulars of the Pension Fund			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):		
4.	E-mail Id:		
5.	Contact Number:	Country Code	Number
Part B: Other Details			
6.	Notification Number:		
7.	Notification Date:		
8.	Quarter Ending:	<i>(refer Note 3)</i>	
9.	Financial Year:		

Part C: Particulars of Investment							
Sl. No.	Date of investment	Amount of investment	Nature of investment <i>(refer Note 4)</i>	Nature of income <i>(refer Note 5)</i>	Details of the entity in which Investment made		
					Nature of entity <i>(refer Note 6)</i>	Name	PAN
A	B	C	D	E	F	G	H
1.							
2.	<i>(Repeat, if required)</i>						
Total							

Verification
<p>I, _____, solemnly affirm that to the best of my knowledge and belief, the information provided in this form is correct and complete and particulars shown therein are truly stated. I further declare that to the best of my knowledge, I have not concealed any relevant fact or information.</p> <p>I also declare that I am making this intimation in my capacity as _____ (designation) and that I am holding PAN _____ and I am competent to verify and submit this intimation.</p>

Place:

Signature:

Date:

Name:

Designation:

Notes:

1. The name shall include full name of the Pension Fund.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country/specified territory and pin code.
3. In Part B (Sl. No. 8), fill with 30th June/ 30th September/ 31st December/ 31st March.
4. In Part C (column D), one of the following codes is to be selected:

Nature of Investment	Code
Debt	1
Equity	2
Preference Shares	3
Others (Please specify)	4

5. In Part C (column E), one of the following codes is to be selected:

Nature of Income	Code
Interest	1
Dividends	2
Capital Gains	3
Others (Please specify)	4

6. In Part C (column F), one of the following codes is to be selected:

Nature of entity in which investment is made	Code
Business Trust referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(A)]	1
Eligible Infrastructure Facility referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(B)]	2
Eligible Alternative Investment Fund referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(C)]	3
Eligible Domestic Company referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(D)]	4
Eligible Non-Banking Financial Company referred to in Schedule V [Table: Sl. No. 7.D(a)(iii)(E)]	5

7. This form is to be signed by the person competent to verify the return of income under section 265.
8. Some of the information in the form would be pre-filled to the extent possible.
9. The amount mentioned in this form is to be filled in rupees unless stated otherwise.